

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**RAJYA SABHA  
STARRED QUESTION NO. 70  
ANSWERED ON 05/02/2026**

**INTRODUCTION OF JUDICIAL STANDARDS AND ACCOUNTABILITY BILL**

**70. DR. KANIMOZHI NVN SOMU:**

Will the Minister of *Law and Justice* be pleased to state:

- (a) whether Government proposes to re-introduce the Judicial Standards and Accountability Bill in Parliament;
- (b) if so, the timeline proposed for its introduction; and
- (c) if not, the reasons for not proceeding with the said legislation?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF  
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (c):** A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (C) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 70 FOR ANSWER ON 05/02/2026 REGARDING INTRODUCTION OF JUDICIAL STANDARDS AND ACCOUNTABILITY BILL ASKED BY DR. KANIMOZHI NVN SOMU**

(a) to (c): The Supreme Court of India, in its full Court meeting on 7<sup>th</sup> May, 1997, adopted two Resolutions namely (i) "The Restatement of Values of Judicial Life" which lays down certain judicial standards and principles to be observed and followed by the Judges of the Supreme Court and High Courts and (ii) "In-house procedure" for taking suitable remedial measure against Judges who do not follow the universally accepted values of judicial life including those in the Restatement of Values of Judicial Life. A bill titled, "The Judicial Standards and Accountability Bill, 2010", was introduced in the Lok Sabha on 01.12.2010. The Bill lapsed consequent to the dissolution of the 15<sup>th</sup> Lok Sabha.

As per the established "in-house procedure" for the Higher Judiciary, the Chief Justice of India is competent to receive complaints against the conduct of Judges of the Supreme Court and the Chief Justices of the High Courts. Similarly, the Chief Justices of the High Courts are competent to receive complaints against the conduct of High Court Judges. The complaints/representations received are forwarded to the Chief Justice of India or to the Chief Justice of the High Court concerned, as the case may be, for appropriate action.

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